

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S LEPL PROJECTS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S LEPL PROJECTS LIMITED
2.	Date of incorporation of corporate debtor	21-03-1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Vijayawada, Andhra Pradesh, Companies Act 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22219TG2016PTC110738
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 59-14-10, Ramachandra Nagar, NH 5, Ring Road Vijayawada 520008, Andhra Pradesh. Corporate office: Plot No 21, Road No 12 Banjara Hills, Hyderabad 500033 Telangana, India.
6.	Insolvency commencement date in respect of corporate debtor	14-11-2019
7.	Estimated date of closure of insolvency resolution process	12-05-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MS Mano Ranjani IBBI/IPA-001/IP-P00736/2017-18/11235
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat 122, Vasavi Indraprastha, Street 1 Czech Colony, Sanathnagar, Hyderabad 500018, Telangana, Email: mano3ranjani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat 122, Vasavi Indraprastha, Street 1 Czech Colony, Sanathnagar, Hyderabad 500018, Telangana, India. Email: LEPL.IRP@gmail.com
11.	Last date for submission of claims	29-11-2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) – Nil (to the knowledge of IRP)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: As at Number 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s LEPL Projects Limited on 14-11-2019.

The creditors of M/s LEPL Projects Limited, are hereby called upon to submit their claims with proof on or before 29-11-2019 (falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

M.S. Mano Ranjani

17th November, 2019

Hyderabad

MS Mano Ranjani
Interim Resolution Professional
Regn No. IBBI/IPA-001/IP-P00736/2017-18/11235